(b) if so, the details thereof and the action taken by Government?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) and (b) As reported by Tamil Nadu Energy Development Agency, most of time, Tamil Nadu is utilising solar power to the maximum possible extent. However, due to inadequate solar generation forecasting tool, it is sometimes difficult to accommodate entire solar generation in view of grid stability and security.

Ministry of New and Renewable Energy (MNRE) had taken up the matter with the Government of Tamil Nadu for not curtailing the generation from solar plants. This apart and, MNRE had also taken up the issue with Central Electricity Regulatory Commission (CERC) to place the issue of backing down of solar projects before the Forum of Regulators (FoR).

Financial position of Panchayats

1988. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether it is fact that the States are not constituting State Finance Commissions regularly as mandated by Constitution under Article 243 to review the financial positions of the Panchayats;
 - (b) if so, the details thereof;
 - (c) the names of States where those Commissions are presently existing; and
- (d) whether Government is taking any steps to see that all the States constitute such Commissions?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) and (b) Panchayats being State subject, the State Governments are mandated to constitute State Finance Commissions (SFCs) at the expiration of every fifth year to review the financial position of the Panchayats and to make recommendations for improvement of the financial position of the Panchayats as per provisions of Article 243-I of the Constitution of India. For various reasons prevalent in States, the number of SFCs constituted so far and the period of coverage of their recommendations is not uniform across States. Status of the SFCs is given in Statement (See below).

(c) SFCs are presently existing in 9 States namely, Chhattisgarh, Goa, Haryana,

Himachal Pradesh, Jharkhand, Karnataka, Rajasthan, Sikkim, Uttar Pradesh.

(d) The Government of India through the various workshops, seminars, high level review meetings with States, studies etc. on the subject has strived to promote cross learning and sensitise States to constitute SFCs in time. Further, Ministry of Panchayati Raj has developed the link http://www.panchayat.gov.in/state-finance-commissions to provide single window access to the websites of SFCs and their reports hosted on them.

Statement Status of the Constitution of State Finance Commissions (SFCs)

S1.	No. 1st SFC	2nd SFC	3rd SFC	4th SFC 5th SFC
1.	Andhra Pradesh	Andhra Pradesh	Andhra Pradesh	Andhra Pradesh -
2.	Arunachal Pradesh	Arunachal Pradesh	. 	5 5
3.	Assam	Assam	Assam	Assam Assam
4.	Bihar	Bihar	Bihar	Bihar Bihar
5.	Chhattisgarh	Chhattisgarh	Chhattisgarh (W)	5 5
6.	Goa	Goa	Goa (W)	
7.	Gujarat	Gujarat	Gujarat	
8.	Haryana	Haryana	Haryana	Haryana Haryana (W)
9.	Himachal Pradesh	Himachal Pradesh	Himachal Pradesh	Himachal Himachal Pradesh Pradesh (W)
10.	Jammu and Kashmir	₹¥1	SW.	-
11.	Jharkhand	Jharkhand	Jharkhand (W)	-
12.	Karnataka	Karnataka	Karnataka	Karnataka (W) -
13.	Kerala	Kerala	Kerala	Kerala Kerala
14	Madhya Pradesh	Madhya Pradesh	Madhya Pradesh	Madhya Pradesh -
15.	Maharashtra	Maharashtra	Maharashtra	Maharashtra -
16.	Manipur	Manipur	Manipur	<u>.</u>
17.	Odisha	Odisha	Odisha	Odisha -
18.	Punjab	Punjab	Punjab	Punjab -

Sl.	No. 1st SFC	2nd SFC	3rd SFC	4th SFC 5th SFC
19.	Rajasthan	Rajasthan	Rajasthan	Rajasthan Rajasthan (W)
20.	Sikkim	Sikkim	Sikkim	Sikkim Sikkim (W)
21.	Tamil Nadu	Tamil Nadu	Tamil Nadu	Tamil Nadu Tamil Nadu
22.	Tripura	Tripura	Tripura	Tripura -
23.	Uttar Pradesh	Uttar Pradesh	Uttar Pradesh	Uttar Uttar Pradesh Pradesh (W)
24.	Uttarakhand	Uttarakhand	Uttarakhand	Uttarakhand -
25.	West Bengal	West Bengal	West Bengal	West Bengal -

⁽W) - SFCs currently functional.

Note: State Government of Telangana has not constituted any SFC so far.

Basic facilities to panchayats and urban local bodies

†1989. SHRI PRABHAT JHA: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the current policies and action plans have not been effective and desirably not successful in providing basic facilities to all panchayats and urban local bodies of the country;
 - (b) if so, the details thereof;
- (c) whether any plan is being implemented by the Central Government for development of unified panchayat and urban local body in the country;
 - (d) if so, the details thereof; and
- (e) whether public-private-partnership model has been adopted for successful and effective implementation of this unified plan?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) and (b) 'Panchayat' being State subject, providing basic facilities to Panchayats is primarily the responsibility of State/UT Governments. Panchayats can also use the funds available under the Fourteenth Finance Commission award and other schemes of Central Government *viz.* MGNREGS for providing basic

[†]Original notice of the question was received in Hindi.